श्री सभापति : इसलिये मौका दे रहा हूं कि शायद उनके पास कुछ फैक्ट्स हों तो मामला सिम्पलीफाई हो जायेगा ।

SHRI B. R. BHAGAT : The hon. Member in his original notice raised the question about information about Directors, whether the Directors were involved or not. Now he has raised many other things during the course of his submission. I submit if there is anything arising out of the things which he has raised I can reply to them and I can make a submission to you later because I was not informed about them.

MR. CHAIRMAN : No, no; I was not asking you. It was good that you pointed out something which was relevant.

SHRI B. R. BHAGAT : About this particular matter I again state that these two things are entirely separate. The original question relates to the complaint made by the former Director in the court against the company and its six Directors. There is no question of my misleading the House because the question itself says the company and its six Directors. In the main reply I have not said that the Directors are not involved and in the supplementary I have said that the question was taken up in departmental adjudication. And my reply—this is very important—is to a specific question by Mr. Niren Ghosh as to why no action was taken by the Government against the Directors. And what I said was that the company was fined Rs. 15,000 and as the Directors were not involved no fine was imposed on them. And this is my view of things; there is no question of misleading the House or anybody. There can be a *bona fide* error which I may commit but in this case according to me no *bona fide* error is there also. Therefore there is no question of misleading the House.

MR. CHAIRMAN : As I said I will look into the speech of Mr. Gupta and also the record.

श्री राजनारायण : सभापति जी · · ·

ENQUIRY *RE* CALLING ATTENTION NOTICE

श्री सभापति : नहीं, इसमें अब और कुछ नहीं ।

श्री राजनारायण : (उत्तर प्रदेश) : जी नहीं, इसमें नहीं । हमारा तो कालिंग अटेन्शन है । इसके लिये हमने चागला साहब से रिक्वेस्ट किया ।

MR. CHAIRMAN : You have to be brief.

श्री राजनारायण : बहुत बीफ हूंगा । हमने चागला साहब से इस सम्बन्ध में बात कर ली है । श्रीमन्, 27-8-66 को "लंदन गार्जिन" में छपी रपट के मुताबिक भारत की उच्च न्यायालय के एडवोकेट और ला के प्रोफेसर श्री खुरशीद अभी गांधी को 60 पौंड का जुर्माना हुआ, रीजेन्ट स्ट्रीट के एक स्टोर से सामान चुराने के जुर्म में । श्रीमती फीरोज अभी गांधी, चेयरमैन चाइल्ड वेलफयर सोसायटी आफ इंडिया को भी 10 पौंड का जुर्माना हुआ, स्कार्फ और अंगूठी चुराने के जुर्म में । ये दम्पत्ति एम्सटर्डम कान्फ्रेन्स में भाग लेने जा रहे थे । उनके इस काम से राष्ट्र का मस्तक कलंकित हुआ है, सरकार भी कलंकित है, और भारतवर्ष के जो लोग लंदन में रहते हैं उन लोगों के चेहरे पर भी इस समय इस घटना से शर्म की कालिख पुती हुई है ।

श्रीमन्, हमारे पास पहली सितम्बर को लिखा हुआ लन्दन से आया हमारे दोस्त का पत्र है । उसने अखबार की यह कटिंग भी भेज दी और उस ने यह लिखा है कि मैं आप से यह रिक्वेस्ट करूंगा कि आप पार्लियामेंट के जो आनरेबल मेम्बर्स हैं उनके जरिये किसी न किसी तरीके से इस घटना की जांच करवाएं ताकि मुल्क से जो लोग बाहर भेजे जाते हैं, कान्फरेन्सेज में शामिल होने के लिये, उनके बारे में जरा सरकार देखरेख कर लिया करे कि कैसे लोग जा रहे हैं और उनके जाने से मुल्क की इज्जत बढेगी या मुल्क की इज्जत घटेगी । हमारा इतना निवेदन है । इसमें हमको कोई ज्यादा समय लेने की जरूरत नहीं है । हम भी जब इस न्यूज को पढ़ते हैं तो हम भी अपने को लज्जित महसूस कर रहे हैं । इसमें यू और बहुत बातें हैं, उनके पीछे हमें जाने की जरूरत

नहीं है। अगर यह खबर गलत छपी है अखबार में तो सरकार को चाहिये कि इस अखबार वाले से पूछे कि हमारे दो प्रतिनिधि जो कान्फरन्स में भाग लेने जा रहेहै और जो वहा were staying at Grosvenor Hotel, Mayfair and are shortly due to attend a conference in Amsterdam. उनके बारे में यह खबर कैसे छपी। तो अब यह मामला साफ है। इसमें ज्यादा हमको कहने की जरूरत नहीं है और जो सदन के सम्मानित सदस्य बार-बार कहा करते है कि हम लोग अपने चेहरे को दुनिया की निगाह मे धूमिल कर रहे हैं, मै आपके जरिये अदब के साथ अर्ज करूंगा, जरा खुद देखे कि यह अपोजिशन के चेहरे को धूमिल कर रहा है या सरकार कर रही है ?

SHRIMATI SHYAM KUMARI KHAN (Uttar Pradesh) : Sir, may I say a word on this ? Mrs. Khurshed Abhi Gandhi was proceeding to Amsterdam as an observer to a conference in The Hague on the invitation of the International Union for Child Welfare. As soon as the Indian Council for Child Welfare office-bearers, read this news in the Sunday Statesman—it was a very short news—because this lady was a member of the Indian Council for Child Welfare, we took immediate steps. We informed our patron, Mrs. Indira Gandhi, about this, sending her a cutting of the paper. We wrote to our representative at The Hague, and the International Union, we wrote to our London Organisation to which we are affiliated, and we told them that we were absolutely shocked at this news. We do not know if it is correct. We made it clear that she no longer represents the Indian Council for Child Welfare.

श्री राजनारायण : क्या कोई खबर आई है वहां से ?

श्रीमती श्याम कुमारी खान : कुछ नहीं आई।

श्री राजनारायण : देखियेगा, यह सरकार की तरफ से नहीं है।

श्री सभापति : सरकार की तरफ मे नही कहा गया, काउन्सिल की तरफ से कहा गया था।

श्रीमती श्याम कुमारी खान : ठीक है, हमने साफ कह दिया है कि यह कौसिल की representative नही है।

SHRI B. K. P. SINHA (Bihar) : In my opinion this is neither a matter which is urgent nor of public importance. It is very clear she did not go on behalf of the Government.

श्री राजनारायण : ये कह क्या रहे है ?

SHRI B. K. P. SINHA : Let me have my say.

It is a matter which concerns an individual. Another aspect is a magistrate's court has convicted them. That judgment may not be the final judgment. That is an appealable judgment. We do not know whether they would file an appeal or not and we do not know what would be the outcome of the appeal. In my opinion, therefore, it is rather premature to raise issues about individuals in this House.

MR. CHAIRMAN : Mr. Rajnarain has not raised the issue really about individuals. He wants the Government and the organisation, when they send representatives, to be more careful in choosing their representatives. That is his point, which, I think, is a valid point.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : May I say this ? My Ministry is not responsible for the misdeeds of every Indian who is in the United Kingdom. There must be thousands. When Mr. Rajnarain telephoned me this morning and when he came to me with this piece of information I told him that the Government had nothing to do with this person. Then, why has he raised this question ? He has kept me here from 11 a.m. to 3 p.m. saying that he was going to raise a very important point. Is the Ministry of Education responsible for every person who is in the United Kingdom and whom we have not sent to any conference ? I do not know anything about her. I told him that I know nothing about this person. Still he insists on raising this question against the Minister of Education.

MR. CHAIRMAN. This is not against the Minister of Education.

श्री राजनारायण श्रीमन्, मैं यह कहना चाहता हू कि माननीय चागला साहब ने केवल यह कहा था कि यह बात मेरे डिपार्टमेंट से सम्बन्धि नही है, इसका सम्बन्ध अशोक मेहता के डिपार्टमेंट से हो सकता है, सोशल वैलफेयर से । तो मैंने चागला साहब से कहा कि आप नेता सदन के है । राज्य सभा के । तो मैं आपको सूचित कर देता हूं "नाऊ इट इज यूअर ड्यूटी टु इफार्म अशोक मेहता"। तो मैं यह कहना चाहूगा कि मुझे जीवन मे किसी ने झूठा नही कहा है, मैं किसी को गुमराह नही कर सकता हू, मैं रज कर सकता हू । श्रीमन्, ऐसी बात श्री चागला साहब को नही कहनी चाहिये थी

श्री सभापति उन्होंने तो यही कहा कि मेरे डिपार्टमेंट से इसका ताल्लुक नही है और अब श्री खान ने बयान कर दिया है और सब चीज साफ हो गई है ।

श्री राजनारायण अब तो बहुत चीजे मालूम हो जायेगी । अब तो सरकार ने कह दिया है कि उसका कोई सम्बन्ध नही है । जैसा कि सम्मानित सदस्य ने कहा कि सरकार का इसमे डायरेक्टली और इनडायरेक्टली कोई सम्बन्ध नही है । अब हम इसके बारे मे आगे मूव करेंगे ।

श्री सभापति आगे जो होगा, वह होगा ।

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1966—*contd.*

SHRI NIREN GHOSH (West Bengal): As I was saying, the question of conveyance during elections is very important. I know of cases where hundreds of jeeps of Mahendra and Mahendra, a monopoly concern, and hundreds of lorries and trucks were placed at the disposal of the Congress Party, in assembly, on the election day

[THE DEPUTY CHAIRMAN in the Chair.]

It absolutely vitiated the election. So, I would like that in any constituency, whatever be the normal conveyance, public conveyance, besides that, no other conveyance should be imported into that constituency, except that the candidate and his election agent may travel around. For that he should get any conveyance that he requires.

Then, as regards the officers, particularly the presiding officers and the other higher-ups in the election machinery, I would like to say that absolute freedom should be given to the Election Commissioner to choose his own officer for the purpose of conducting and supervising the elections The State Governments, etc should not be given any choice of officers from whom the Election Commissioner has to choose He should build up an independent machinery for the purpose under his own jurisdiction, so that the fairness of the election is maintained When the State Government suggests a quota of officers and where the particular State Government is directly concerned, the Government would choose such officers who are liable to be partial towards the particular Party which is at the helm of that Government

As regards the police arrangements, I can say from personal experience that cases have occurred when particular booths have been completely taken control of by some goonda elements, but even after repeated representations, no police came and saw to it that the voters would cast their votes So, the presiding officer and the election machinery should be given mobile police teams and the police must be placed at their disposal There should be a sufficient number of them I have a great apprehension that in the ensuing general elections, and we have heard it, that the Congress is building up a "Pratirode" and it is being talked about that no fair elections will be conducted this time. There may be stabbings and anything by these goondas So, I want an assurance, when such a Bill is before us, that they would take note of it

Finally, I would say that when the preliminary voters' lists are compiled by the representatives of the political Parties in a constituency, their help should be taken